

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
12	4.4.2002	<p>None appears for the applicant when the matter is called. Heard Mr.R.Ch.Rath, the learned counsel for the Respondents. Perused the pleadings.</p> <p>2. This is a case where the applicant, Assistant Station Master of Haladipada Railway Station, S.E.Railway, faced a major disciplinary proceedings, which ended with a minor penalty. The applicant preferred an appeal against the punishment and the appellate authority (respondent no.2) disposed of the same in a well discussed reasoned order vide Annexure-4. In the O.A., non-supply of material documents to the applicant in the disciplinary proceedings has been taken as a ground of challenge to the punishment imposed on the applicant. In the counter, it has been explained that such a stand he never took, neither in the representation filed by him on receipt of the enquiry report nor in the appeal memo. Having perused the pleadings and having heard Mr.Rath, I am satisfied that there is no merit in this O.A.; which is hereby dismissed. No costs.</p> <p style="text-align: right;">(M.R.MOHANTY)</p>	<p>counter notice for orders.</p> <p>18/12/97</p> <p>A.D. has not been returned from R.Y. for orders.</p> <p>22-12-97</p> <p>Registration</p> <p>Order dt. 23.12.97</p> <p>None appears.</p> <p>Notice on R.Y's treated as sufficient as per OAT procedure</p> <p>Rules.</p> <p>23/12/97</p> <p>For hearing.</p> <p>314</p>